

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. ETHNIC AGROS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. ETHNIC AGROS LIMITED
2.	Date of incorporation of corporate debtor	29/09/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111AP2006PLC051297
5.	Address of the registered office and principal office (if any) of corporate debtor	D. No. 6-23-6/C, JAYA TOWERS 5th LANE, 4th CROSS ROAD, ARUNDALPET GUNTUR AP 522002 IN
6.	Insolvency commencement date in respect of corporate debtor	23-12-2021 (Date of order of Hon'ble NCLT for commencement of CIRP)
7.	Estimated date of closure of Insolvency Resolution Process	21-06-2022 (from 23-12-2021)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Kasi Srinivas IBBI/PA-003/PA-ICAI-N-00237/2019 -2020/12840
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	1-2-37/4B, Flat No 4B, Jains Bhavani Residency, St No 3, Kakatiya Nagar, Habsiguda, Hyderabad-500007. E-Mail: Srinivaskashyap111080@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500033, Telangana. E-Mail: cirp.ethnicagros@gmail.com
11.	Last date for submission of claims	06-01-2022 (14 days from the date of receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Amaravati has ordered the commencement of Corporate Insolvency Resolution Process of M/s. **ETHNIC AGROS LIMITED** on **23-12-2021**.

The creditors of M/s. **ETHNIC AGROS LIMITED**, are hereby called upon to submit their claims with proof on or before **06-01-2022** to the Interim Resolution Professional at the address mentioned against entry No: 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kasi Srinivas

Interim Resolution Professional

IBBI/PA-003/PA-ICAI-N-00237/2019 -2020/12840

Date 24-12-2021, Place: Hyderabad



